

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- †1827
TO BE ANSWERED ON- 31/07/2023

POLICIES REGARDING SCHEDULED TRIBES

†1827. SHRI NARENDRA KUMAR

Will the Minister of TRIBAL AFFAIRS be please to state:

- (a) the details and current status of formulating national policy for scheduled tribes; and
- (b) the time-limit prescribed for formulating and implementation of said policy?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) & (b): Ministry of Tribal Affairs had prepared a draft National Tribal Policy in 2006. This became out of context in view of certain legislative and policy changes, some of which are as follows:

- Legislations such as the Scheduled Tribes and Other Traditional Forest Dwellers (recognition of Forest Rights) Act, 2006 and the Right to Fair Compensation in Land Acquisition, Rehabilitation and Resettlement Act, 2013
- Introduction of a separate scheme in the educational sector of the Ekalvya Model Residential School (EMRS), which is aimed at setting up of a EMRS in every block with 50% tribal population and at least 20000 tribal people therein.
- Introduction of the Van Dhan Vikas Yojana (VDVK), which has now been subsumed under the Pradhan Mantri Janjatiya Vikas Yojana in the Livelihood Sector, wherein VDVKs are formed for value addition to the Minor Forest Produce collected by the tribes in order to enhance their income.
- Steps taken to control and manage Sickle Cell Anaemia, which is one of prime health concerns of the tribal population, culminating in the budget 2023 announcement and Launch of the National Mission for Elimination of Sickle Cell Anaemia in July, 2023 by the Hon'ble Prime Minister in Madhya Pradesh.

Meanwhile, a High Level Committee (HLC) was constituted on 14.08.2013 to prepare a position paper on socio-economic status of STs and suggest measures. The Committee submitted its Report on 29.05.2014 which contains recommendations cutting across various Central Ministries/Departments as well as State Governments. The recommendations are under examination. These and other relevant inputs can be utilized for policies though no time-limit has been prescribed for formulating and implementing.
